(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

<u>ALLAHABAD</u>

This is the 21^{TH} day of August, 2018.

HON'BLE MR GOKUL CHANDRA PATI, MEMBER (A). HON'BLE MR RAKESH SAGAR JAIN, MEMBER (J).

ORIGINAL APPLICATION NO. 330/00814/2018

Jyotir Moy Nandi, S/o Late A. N. Nandi, aged about 61 years, resident of M.I.G/Type-III, B-16, A.D.A. Colony, Naini, District – Allahabad.

.....Applicant.

VERSUS

- 1. Union of India through General Manager, Railway Electrification Core, Nawab Yusuf Road, Allahabad.
- 2. Divisional Railway Manager, North Central Railway, Allahabad.
- 3. Senior Divisional Personal Officer, North Central Railway, Allahabad.

.....Respondents

Advocates for the Applicant: Shri Dharmendra Tiwari

Advocate for the Respondents : Shri G. K. Tripathi

Shri S. M. Mishra

<u>ORDER</u>

(Delivered by Hon'ble Mr. Gokul Chandra Pati, Member-A)

Heard Shri Dharmendra Tiwari, learned counsel for the applicant and Shri G. K. Tripathi, learned counsel for the respondent No. 1. There is illness slip of Shri Shesh Mani Mishra, counsel for the respondent Nos. 2 and 3.

2

2. Learned counsel for the applicant submits that grievance of the

applicant is that he was promoted on 13.11.2017 from the post on

T.G.III to T.G.II and before his retirement on November, 2017 he had

joined the said post. But after retirement, the P.P.O. shows his post as

T.G. III, instead of T.G.II and the benefit of the promotional post has

not been extended by the respondents. He further submitted that the

impugned order dated 13.06.2018 rejecting the representation of the

applicant is a non speaking and cryptic order (Annexure A-I).

3. In view of the submissions made by the counsel for the

applicant, the O.A. is disposed of at this stage with a direction to the

applicant to submit a fresh representation with necessary justification

to the Respondent No. 1 against the impugned order dated 13.06.2018

(Annexure A-I) within 15 days. On submission of such representation

Respondent No. 1/competent authority shall consider the same as per

the existing rules/guidelines of Railway Board and pass a reasoned

and speaking order within a period of two months from the date of

receipt of representation of applicant and communicate the same to

the applicant. In case it is decided by the competent authority that the

applicant is eligible to get the benefit of promotional scale, then

differential retiral dues shall also be paid to the applicant as per the

rules.

4. The O.A. is disposed of at admission stage as above. It is made

clear that no opinion has been expressed in this order about merit of

the case. No order as to costs.

(RAKESH SAGAR JAIN) MEMBER-J (GOKUL CHANDRA PATI) MEMBER-

/Shashi/